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SLP(C)... 613 OF 2004  
ITEM No.05

Court No.11

SECTION XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No 1 In Petition(s) for Special Leave to Appeal(Civil)..CC.613/2004

(From the judgement and order dated 30/10/2002 in SBCWP 7553/02  
of The HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR)

SUBHASH CHAND SHARMA & ORS.

Petitioner (s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent (s)

With I.A. 1

( c/delay in filing SLP )

Date : 30/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr. Varinder Kumar Sharma,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

It is informed by the learned counsel for the petitioner that in pursuance of the order passed by the High Court the petitioner has already made a representation to the respondents which is still pending. That being the position the special leave petition is dismissed. The authorities concerned may however dispose of the representation said to be already moved, expeditiously.

(Sarojbala)

PA to Addl.Registrar

(Promila Nagpal)

Court Master